

Form No. 33

[See rule 43]

Clearance certificate under the first proviso to sub-section (1A) of section 230 of the Income-tax Act, 1961

Folio No. _____

GOVERNMENT OF INDIA

1. Full name (in block letters)
2. Name of father (or husband)
3. Permanent Account Number
4. Passport No./Emergency Certificate No.

This is to certify that the abovementioned applicant has —

*(a) no liabilities outstanding;

*(b) made satisfactory arrangements for the payment of taxes which are or may become payable under the Wealth-tax Act, 1957 (27 of 1957), the Gift-tax Act, 1958 (18 of 1958), the Income-tax Act, 1961 (43 of 1961) or the Expenditure-tax Act, 1987 (35 of 1987).

This certificate is valid for a journey or journeys to be commenced on or after _____ and before _____

Place _____

Date _____

(Assessing Officer)

(Seal)

*Strike out the paragraph which is not applicable.